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HIGH COURT OF MADHYA PRADESH

ORDER SHEET

CASE NO.....201.....

Vs.....

| DATE OF THE ORDER | ORDER |
|-------------------|---|
| | <p style="text-align: center;">MCC-2348-2016 (ARIF AQUIL Vs LATIF BAIG)</p> <p><u>09-09-2016</u></p> <p>Shri Intiaz Husain, learned counsel for the applicant, Shri Shamim A.Khan, learned counsel for the Wakf Board.</p> <p>Having heard Shri Intiaz Husain, we find that while disposing of Review Petition No.577/2016 on 2.9.2016, clarification was made to the order dated 3.8.2016 passed in W.P.No.8961/2016(PIL) and the date of the resolution passed is shown as '11.2.2016', whereas the correct date is '11.2.2008'.</p> <p>In view of the aforesaid submission, the date of the resolution be read as 11.2.2008 and instead of words 'Wakf Member' used in the order, the same be read as 'Wakf Board'.</p> <p>With the aforesaid, this application stands disposed of.</p> <p>Certified copy as per rules.</p> <p style="text-align: center;">(RAJENDRA MENON) ACTING CHIEF JUSTICE</p> <p style="text-align: center;">(ANURAG SHRIVASTAVA) JUDGE</p> <p style="text-align: center;">nd</p> <div style="text-align: center; border: 1px solid black; padding: 5px; width: fit-content; margin: 0 auto;"> <p>TRUE COPY</p> <p>High Court of Madhya Pradesh JABALPUR</p> </div> |